

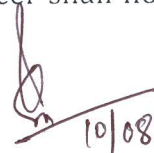


GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Supreme Court Section) Civil Secretariat
Srinagar/Jammu

LD(Lit)2017/Misc/Law
Dated 10.8.2017

Circular

It is hereby impressed upon all the Law Officers/ Advocates representing State before the Hon'ble High Court and Supreme Court to defend the cases of the State more diligently and efficiently so as to safeguard the interests of the State, failing which an appropriate action shall be undertaken. It is further directed that judgment/orders passed by the Hon'ble Courts shall reach Department of Law, Justice and Parliamentary Affairs within a period of 10 days from the date of order/judgment. In case of any delay, concerned Law Officer shall not be entitled to any counsel fee in the said case



10/08

Khursheed Ahmad Bhat
Assistant Legal Remembrance
Department of Law, Justice & PA

Copy to the:-

1. Learned Advocate General. J&K, Srinagar.
2. All Financial Commissioner/Principal Secretaries/ Commissioner/ Secretaries to Government_____ Department.
3. All Law Officers/Advocates representing State for strict compliance.
4. Private Secretary to Chief Secretary, J&K, Srinagar.
5. Incharge, Website Section, Department of Law, Justice and Parliamentary Affairs for updating on the official portal/website.
6. Office copy.